



THE HIGH COURT OF KERALA

106636

Kochi:682031  
Dated :21/12/2019

OFFICIAL MEMORANDUM

**Sub- General Provident Fund- Implementation of Integrated system for online submission of application for Temporary Advance and closure of GPF Accounts- reg.**

- Ref: 1. Government Order (P) No. 160/2019/Fin dated 18/11/2019  
2. High Court Order No. GIII(1)-58038/2019 dated 20.11.2019

As per the Government Order read 1<sup>st</sup> above , the Government have accorded sanction to introduce online modules in SPARK for withdrawal of Temporary Advance from General Provident Fund and closure of GPF Accounts. All the employees in the High Court Service who have subscribed to GPF and their GPF accounts maintained by Accountant General Kerala can utilize the online module facility available in SPARK. All members of the High Court Service are hereby directed to submit application either online or request shall be submitted to G(Accounts-III) in Form II for availing Temporary Advance from GPF. The application for closure of GPF Account shall be submitted in Form IV.

The upper monetary limit to various categories of sanctioning authorities will be in accordance with the High Court Order read 2<sup>nd</sup> above.

*(Signature)*  
K.Haripal  
Registrar General

To

The Director ,Additional Director and Assistant Director  
of the Kerala Judicial Academy,Athani,Aluva  
The Joint Registrars ,High Court  
The Deputy Registrars,High Court  
The Finance Officer, High Court  
The Public Relations Officer and Protocol Officer, High Court  
The Private Secretary to the Chief Justice, High Court  
The Assistant Registrars and Chief Librarian ,High Court  
The Private Secretaries to Judges, High Court  
The Personal Assistant and  
Additional Personal Assistant to the Chief Justice ,High Court  
The Accounts Officer ,High Court  
The Additional Public Relations Officers,High Court  
The Security Officer,High Court  
The Superintendent of Vehicles,High Court  
All Sections,High Court  
The Confidential Assistants to the Registrars ,High Court  
The Civil Sergeant ,High Court  
The IT Section, High Court (for publishing in the High Court website)  
The Administrative Records Section,High Court  
The File /Stock file

They shall bring the  
contents of the O.M  
to the notice of  
all their subordinates